

12.07 hrs.

**PAPERS LAID ON THE TABLE**

**PETROLEUM (FIRST AMENDMENT) RULES, 1982 UNDER PETROLEUM ACT, 1934 REVIEW ON AND ANNUAL REPORT OF BHARAT LEATHER CORPORATION LIMITED, AGRA, FOR 1980-81 AND A STATEMENT FOR DELAY**

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): I beg to lay on the Table:

(1) A copy of the Petroleum (First Amendment) Rules, 1982, (Hindi and English versions) published in Notification No. G.S.R. 315 in Gazette of India dated the 27th March, 1982, under sub-section (4) of section 29 of the Petroleum Act, 1934.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Bharat Leather Corporation Limited, Agra, for the year 1980-81.

(ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4282/82].

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT-4283/82].

**REVIEW ON AND ANNUAL REPORT OF THE SPONGE IRON INDIA LIMITED, HYDERABAD, FOR 1980-81 AND A STATEMENT FOR DELAY**

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRI

CHARANJIT CHANANA): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Sponge Iron India Limited, Hyderabad, for the year 1980-81.

(ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 1980-81, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-4284/82].

**ARMS (AMENDMENT) RULES, 1982 UNDER ARMS ACT, 1959**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): I beg to lay on the Table a copy of the Arms (Amendment) Rules, 1982, (Hindi and English versions) published in Notification No. G.S.R. 599 in Gazette of India dated the 5th June, 1982 under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT-4285/82].

**ANNUAL REPORT OF AND REVIEW ON THE WORKING OF SAHA INSTITUTE OF NUCLEAR PHYSICS, CALCUTTA FOR 1980-81, A STATEMENT FOR DELAY IN LAYING ITS ANNUAL REPORT OF AND REVIEW ON THE WORKING OF TATA MEMORIAL CENTRE, BOMBAY FOR 1980-81 AND STATEMENT FOR DELAY IN LAYING ITS ANNUAL REPORT**

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND ELECTRONICS AND ENVIRONMENT AND OCEAN DEVELOPMENT (SHRI C. P. N. SINGH): I beg to lay on the

Table a copy each of the following papers (Hindi and English versions):—

(1) (i) Annual Report of the Saha Institute of Nuclear Physics, Calcutta, for the year 1980-81 along with Accounts and the Audit Report thereon.

(ii) A statement regarding (a) Review by the Government on the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1980-81 and (b) reasons for delay in laying the papers mentioned at (i) above. [*Placed in Library. See No. LT-4686/82.*]

(2) (i) Annual Report of the Tata Memorial Centre, Bombay, for the year 1980-81 along with Accounts and the Audit Report thereon.

(ii) A statement regarding (a) Review by the Government on the working of the Tata Memorial Centre, Bombay, for the year 1980-81 and (b) reasons for delay in laying the papers mentioned at (i) above. [*Placed in Library. See No. LT-4267/82.*]

**EMPLOYEES' FAMILY PENSION (AMENDMENT) SCHEME, 1982, UNDER EMPLOYEES' PROVIDENT FUNDS AND MISCELLANEOUS PROVISIONS ACTS, 1952**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARAMVIR): I beg to lay on the Table a copy of the Employees' Family Pension (Amendment) Scheme, 1982 (Hindi and English versions) published in Notification No. G.S.R. 360(E) in Gazette of India dated the 28th April, 1982, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [*Placed in Library. See No. LT-4288/82.*]

## BUSINESS ADVISORY COMMITTEE

### THIRTY-SECOND REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): I beg to move:

"That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 20th July, 1982."

MR. SPEAKER: Now, Shri G. M. Banatwalla and Dr. Subramaniam Swamy have given the notice of their amendments to the 32nd Report of the Business Advisory Committee. They may now move one by one.

SHR G. M. BANATWALLA (Pan-nani): Mr. Speaker, Sir, I beg to move:

"That for the original motion, substitute—

"The 32nd Report of the Business Advisory Committee be referred back to the Committee to fix some other suitable date for discussion under Rule 193 on the situation in Labanon.

DR. SUBRAMANIAM SWAMY (Bombay North East): Sir, I beg to move:

"That in the Motion, add at the end—

"The further, the time allowed to the Salary of Members Amendment Bill 1982, be increased to five hours."

I would explain, why. I have the right to explain.

MR. SPEAKER: You may explain later on.